

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 205
CP No. 30/241-242/JPR/2022
Under Section 241-242 of
Companies Act, 2013**

In the matter of:

Chandra Prakash Chandak

...Petitioner

Versus

Rajshree Impex Pvt. Ltd. & Anr.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Divya Verma, Adv.
For the Respondent : Tarun Sharma, Adv.
Anuja Bansal, PCS

ORDER

Heard Ms. Divya Verma, Adv. appearing on behalf of the Petitioner, who seeks time to file Vakalatnama. Seven days' time is given to file Vakalatnama. Mr. Tarun Sharma, Adv. along with Ms. Anuja Bansal, PCS appearing on behalf of the Respondent No. 2, submits that written submissions have been filed. Copy of the same has been furnished to the opposite counsel. List the matter for arguments on 06.06.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 15, 2024